

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of January, 2019

Date, Day and Time	S. No.	Petition No.	Petitioner	Subject in brief
8.1.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	287/MP/2018	PSL	Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	2.	346/MP/2018	UPCL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Regulation 14 (3)(ii) of the CERC tariff Regulations, 2014, Article 1.1 (Change in Law) and 6.12 of the Power Purchase Agreements (PPAs) seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations. (On admission)
	3.	332/MP/2018	AP(M)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations (On admission)
	4.	121/2007	PGCIL	Petition for revision of tariff for the block years 2001-04 and 2004-2009 in terms of the interpretation of tariff Regulations by the APTEL.
	5.	21/MP/2013	SPL	Petition for compensation due to Change in Law during the Construction period.(Received by way of Remand from the APTEL)
	6.	390/MP/2018	SPL	Petition for computation of compensation pursuant to APTEL judgment dated 20.11.2018 in Appeal No. 121/2015.(On admission)
	7.	184/TT/2011	PGCIL	Petition for transmission tariff for Bongaigaon TPS - Bongaigaon line associated with Pallatana Gas Based Power Project and Bonaigaon Thermal Power Station. (Received by way of Remand from the APTEL)
	8.	131/MP/2018	SPL	Petition for revision in tariff in exercise of the general Regulatory Power and compensation on account of increase cost incurred by Sasan Power Limited consequent to procurer events in default.
	9.	194/MP/2017	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.3.2016 relating to implementation of the transmission Project Elements
	10.	54/MP/2018	NLC	Petition under Section 79 (1) (f) read with Section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent/Rajasthan Discoms.
	11.	112/MP/2015	GMRKEL	Petition for statutory framework governing procurement of power through competitive bidding and Article 10 of the Power purchase Agreements dated 9.11.2011 executed between GMR kamalanga Energy limited and Bihar State power holding Company Limited for compensation due to Changes in law impacting revenues and costs during the operating period (Received by way of Remand from the APTEL)
	12.	71/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Limited and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.3.2013 between Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the

				PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.
	13.	72/MP/2018	GKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.03.2009 between GMR Energy Ltd. (on behalf of GMR Kamalanga Energy Limited) and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law
	14.	75/MP/2018	OAIPL	Petition seeking directions against National Load Dispatch Centre in the matter of issuance of Renewable Energy Certificates to the Petitioner for the specified period
	15.	76/MP/2018	BHPL	Petition under Regulations 14,5 (3) and (4) of the CERC (Terms and conditions for Recognition and issuance of Renewable Energy Generation) Regulations,2010 for grant of renewable energy certificates to the Petitioner from the date of the commissioning of the 24 MW Bhilangana – III Hydro Electric Project.
9.1.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	139/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2015-16 in respect of Dhauliganga Power Station. . (On admission)
	2.	140/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2015-16 in respect of Chamera-III Power Station. . (On admission)
	3.	141/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-III Power Station. . (On admission)
	4.	142/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Parbati-III Power Station. . (On admission)
	5.	143/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Sewa-II Power Station. . (On admission)
	6.	144/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2014-15 in respect of Rangit Power Station. . (On admission)
	7.	221/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of energy charges in case of shortfall in generation due to reasons beyond control of Teesta Low Dam-III Power Station in FY 2015-16. (On admission)
	8.	222/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of energy charges in case of shortfall in generation due to reasons beyond control of Teesta Low Dam-III Power Station in FY 2016-17. . (On admission)
	9.	223/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of energy charges in case of shortfall in generation due to reasons beyond control of Teesta Low Dam-III Power Station in FY 2014-

				15. . (On admission)
	10.	316/MP/2018	NHPC	Petition under Regulation-31(6) and Regulation-54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-IV Power Station and recovery of shortfall in capacity charge under Regulation-54&55 due to agitation by GJMM in FY 2017-18. . (On admission)
	11.	317/TD/2018	MPL	Petition for up-gradation of the inter-State trading licence from Category -II to Category- I.
	12.	386/TD/2018	JSWGEL	Petition for change of name of Inter State trading Licensee holding Licence No. 20/Trading/CERC/2006 from JSW Green Energy Limited (JGEL) to JSW Power Trading Company Limited (JPTCL).
	13.	157/MP/2018 alongwith I.A.No.2/2019	PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 18.05.2016 executed between Prayatna Developers Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws (Interlocutory application for granting carrying cost etc.)
	14.	164/MP/2018 alongwith I.A.No.5/2019	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 27.07.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws (Interlocutory application for granting carrying cost etc.)
	15.	165/MP/2018 alongwith I.A.No.6/2019	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 02.08.2016, executed between the Parampujya Solar Energy Pvt. Ltd. (PSEPL) and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
	16.	208/MP/2018	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondent, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of ?Electrostatic Precipitators? (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 01.01.2003; and for other claims on account of Change in Law under the Power Purchase Agreement
10.1.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	8/MP/2019	RG&PPL	Petition for relaxation/modification of the provisions of the India Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the schedule for operation of the Ratnagiri Gas Power Station (On admission)
	2.	184/MP/2018	AzureMars	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 05.02.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	3.	185/MP/2018	AzureSunshine	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	4.	188/MP/2018	Azurespl	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements

			executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.01.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements
5.	190/MP/2018	Azuregreentech	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
6.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
7.	211/MP/2018	ARPPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 10.01.2011 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
8.	206/MP/2018 alongwith I.A.No.4/2019	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 26.12.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (Interlocutory application for granting carrying cost etc.)
9.	209/MP/2018 alongwith I.A.No.7/2019	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 23.08.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (Interlocutory application for granting carrying cost etc.)
10.	212/MP/2018 alongwith I.A.No.8/2019	PSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.07.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and Solar Energy Corporation of India, for seeking approval of Change in Law events due to enactment of the GST Laws. (Interlocutory application for granting carrying cost etc.)
11.	226/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.07.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.
12.	210/MP/2018 alongwith I.A.No.3/2019	WSMPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.09.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws (Interlocutory application for granting carrying cost etc.)
13.	207/MP/2018 alongwith I.A.No.1/2019	WSMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.09.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited, for seeking approval of Change in Law events due to enactment of the GST Laws(Interlocutory application for granting carrying cost etc.)

	14.	209/MP/2017	ADHPL	Petition for approval of transmission charges, transmission losses and conditions for use of the 176.5 km Double Circuit 220 kV Dedicated Transmission Line of Petitioner (ADHPL) from Prini (Generating station of ADHPL) to Nalagarh (Sub-Station of CTU)
	15.	6/MP/2019	MEPL	Petition under Section 79 (1) (f) read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 (hereinafter referred to as "CERC Connectivity Regulations") seeking permission for extension of period for injection of infirm power into the grid in order to allow the Petitioner to conduct the trial run for commissioning and testing of Phase II (Unit III) coal based thermal power project of the Petitioner near Thaminapatnam, Chilakur (Mandalam), SPSRNellore, State of Andhra Pradesh
17.1.2019 Thursday At 10.30 A.M. Miscellaneous Petition	1.	298/MP/2018	DVC	Petition to claim of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC. (On admission)
	2.	300/MP/2018	GMRKEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and read with statutory framework governing procurement of power through Competitive Bidding and Article 10 and 13 of the respective Power Purchase Agreements, executed between GMR Kamalanga Energy Limited and its beneficiaries, seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period (On admission)
	3.	301/MP/2018	GMRWEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period (On admission)
	4.	307/MP/2018	RRVNL	Petition under Section 79 (1) (f) of the Electricity Act, read with Clause 6.6 of the CERC (Indian Electricity Grid Code) Regulations, 2010 regarding outstanding amount of Reactive Energy Charges (On admission)
	5.	313/MP/2018	GRIDCO	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for re-determination of Slab Rates for the period January 2016 to March 2016 i.e., Quarter Q4 of F.Y.2015-16 determined vide order dated 12.3.2016. (On admission)
	6.	246/MP/2018	BHPL	Petition for declaration and consequent direction for determination of transmission charges for the 220 kV D/C Bhilangana-III - Ghansali line in terms of the order dated 10.5.2018 passed by the Hon'ble Supreme Court in Civil Appeals No. 2368-70 of 2015. (On admission)
	7.	383/MP/2018	BALCO	Petition under Section 142 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 27.4.2018 in Petition No. 126/MP/2016. (On admission)
	8.	377/MP/2018	BALCO	Petition under Section 142 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 18.4.2018 in Petition No. 18/MP/2017. (On admission)
	9.	299/MP/2018	BALCO	Petition under Section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for clarification regarding construction

				modalities for BALCO- Dharamjaygarh 400 kV D/C (2nd D/C Line) for the purpose of connectivity to BALCO for 250 MW as a bulk consumer
	10.	318/MP/2018	SEISPPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 7 of the 5th amendment of the CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of the letters dated 28.3.2018, 29.3.2018 and 3.10.2018 issued by PGCIL.
	11.	297/MP/2018	BDTCL	Petition under Section 63 and 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 7.12.2010 on account of certain Change in Law events inter alia pursuant to the liberty granted by this Commission vide its Order in Petition No. 216/MP/2016 dated 25.6.2018.
	12.	197/MP/2016	DVC	Requirement of revenue in relation of Pension and Gratuity of employees and retired employees during the tariff period 2014-19
	13.	213/MP/2018	DBPL	Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreements
	14.	227/MP/2018	DBPL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 19.12.2017 passed by the Commission in Petition No. 229/MP/2016
	15.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
	16.	249/MP/2018	APL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 for approval of Carrying Cost in terms of the Order of the dated 31.5.2018.
	17.	260/MP/2018	KSKMPL	Petition under Section 79 (1) (c), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 against the Respondent No.1 challenging the Notice dated 30.7.2018 for regulating power supply by the Petitioner to its procurers .
22.1.2019 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	62/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 400 kV D/C Kishenpur- New Wanpoh Line alongwith associated bays at both ends under Northern Region System Strengthening Scheme- XVI in Northern Region
	2.	105/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated/actual DOCOs to 31.3.2019 for Asset I: Combined asset of (a) 400 KV D/C Sasaram - Daltonganj Transmission Line alongwith 2 x 50 MVAR Line Reactors at Daltonganj Sub-station; (b) 400 /220 KV, 315 MVA ICT -I alongwith bays at Daltonganj Sub-station; (c) 400 KV 80 MVAR BR at Daltonganj Sub-station; and (d) 400 /220 KV, 315 MVA ICT -II alongwith bays at Daltonganj Sub-station; Asset II: 04 Nos 220 KV Bays at Daltonganj Sub-station; Asset III: Provision of Circuit Breakers for making line reactors at Biharshariff Sub-station switchable; Asset IV: 01 no. 80 mVAR Bus Reactor At Duburi Sub station; Asset V: LILO of 2nd Ckt. Of 400kV D/C Jamshedpur-Rourkela TL at Chaibasa S/s (non-bussed at Chaibasa); and Asset VI: 01 No. 500MVA, 3 phase 400/220kV, Transformer (2nd) and associated bays at Pandiabilli GIS under Eastern Region Strengthening Scheme-III (ERSS-III) in Eastern Region.
	3.	106/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset: 400kV D/C (Quad) Nabinagar-II Gaya transmission line with 2 Nos associated bays at Gaya Sub-station associated with Transmission System for Nabinagar-II TPS under Eastern Region.
	4.	107/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to

				31.3.2019 for communication system for DVC under Expansion/ Up gradation of SCADA/ EMS System of SLDCs of Eastern Region (BSPTCL & DVC)
	5.	110/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for transmission Asset Asset-1: 1 x 500 MVA 400/230kV ICT along with associated bays and equipment at Arasur Substation, ASSET-2: 1x500 MVA 400/230kV ICT along with associated bays and equipment at Karaikudi Substation, Asset-3: 1x500 MVA 400/230 kV ICT along with associated bays and equipment at Tirunelveli Substation, Asset-4: 1x500 MVA 400/230 kV ICT along with associated bays and equipment at Pondicherry Substation, Asset -5: 1x500 MVA 400/220kV ICT along with bays and equipment at Kozhikode Substation under Augmentation of transformation capacity in Southern Region.
	6.	124/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 220 kV Kishanganga-Amargarh D/C line on M/C tower under Transmission system associated with Kishanganga HEP
	7.	125/TT/2018	PGCIL	Petition for determination of tariff for Asset- I 400 kV DC Allahabad Kanpur Line along with associated bays at both ends including 2x 50 MVAR Line Reactor at Kanpur end.
	8.	150/TT/2018	DVC	Petition for determination of tariff for transmission and distribution System Activities of DVC Network for the period from 1.4.2014 to 31.3.2019
	9.	162/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset: 2 Nos 400 kV line bays at Ranchi 400 kV Sub-station for Raghunathpur TPS Ranchi 400 kV D/C transmission line under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region.
	10.	163/TT/2018	PGCIL	Petition for determination of transmission tariff from actual DOCO to 31.3.2019 for Asset: modification of 132 kV bus arrangement including switchgear to Double main (DM) scheme with GIS at 220/132 kV Birpara Sub-station under Eastern Region Strengthening Scheme XIV in Eastern Region.
	11.	25/RP/2018	TPTL	Petition for review/modification of the Order dated 15.5.2018 in Petition No. 108/TT/2016.(On admission)
	12.	40/RP/2018 alongwith I.A.No.84/2018	DTL	Petition for review and modification of the order dated 29.6.2018 in Petition No. 175/TT/2017 (Interlocutory application for condonation of delay.(On admission)
	13.	44/RP/2018	GUVNL	Petition for review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2017.(On admission)
	14.	45/RP/2018	PGCIL	Petition for review and modification of the order dated 20.9.2018 in Petition No. 213/TT/2017.(On admission)
	15.	47/RP/2018	THDC	Review of the Order dated 9.10.2018 in Petition No. 117/GT/2018 with regard to generation tariff of Koteshwar HEP (400 MW) for the period from 1.4.2014 to 31.03.2019.(On admission)
	16.	49/RP/2018	PGCIL	Petition for review of the Order dated 20.09.2018 in Petition No. 208/TT/2017..(On admission)
	17.	48/RP/2018 alongwith I.A.No.103/2018	KTL	Petition for review of order dated 6.11.2018 in Petition No. 261/MP/2017(Interlocutory application for interim relief) .
	18.	194/MP/2017	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.3.2016 relating to implementation of the transmission Project Elements
23.1.2019 Wednesday At 2.30 P.M. Miscellaneous Petitions	1.	374/MP/2018	GUVNL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements (PPAs) dated 6.2.2007 and 2.2.2007 under 1000 MW Bid-1 and 1000 MW Bid-2 respectively, executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited for approval of amendments to the PPAs by way of Supplemental PPAs.
	2.	46/MP/2018	NTPC	Petition for revision of the Normative Annual Plant Availability

				Factor in respect of NTPC's Power Stations on account of shortage of coal availability
	3.	68/MP/2018	NTCEL	Petition for revision of NAPAF for Vallur Thermal Power Station (3x 500 MW) for the period from 1.4.2017 to 31.3.2019
	4.	67/MP/2018	NTCEL	Petition for relaxation of cut- off date of Vallur Thermal Power Station (3x 500 MW)
	5.	202/MP/2018	LAMPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.06.2018 issued by Respondent No. 1
	6.	115/MP/2018	TPDDL	Petition seeking adjudication of dispute between the petitioner and respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the respondent during FY-2014-19.
	7.	114/MP/2018	TPDDL	Petition seeking issuance of consequential directions to the respondents for complying with the detailed operating procedure qua reserve shut-down of the Unit(s) of the 2 x 660 MW Mahatma Gandhi Thermal Power Plant at Matenhali, District Jhajjar, Haryana
	8.	152/MP/2018	BRPL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19.
	9.	155/MP/2018	BYPL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Ltd. regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19 (On admission)
	10.	116/MP/2018	MCCPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change In Law as per the terms of Power Purchase Agreement dated 1.11.2013.
	11.	29/MP/2018	IWIPL	Petition seeking Facilitation and long term open access to the SPV incorporated by the Petitioner to implement the wind power projects awarded to it under the scheme of Government of India (Ministry of New and Renewable Energy) dated 28.10.2016 for setting up of 1000 MW ISTS Connected Wind Power Projects.
24.1.2019 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	170/TT/2018	PGCIL	Petition for determination of transmission tariff for NLC-KaraiKal 230 kV D/c line (through LILO of the 230 kV Neyveli-Bahour S/c line at Karaikal) under NLC- Karaikal 230 kV D/c line in Southern Region
	2.	172/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Combined Assets of and transformers along with associated bays and equipments at new 400/230 kV (GIS) Tirunelveli Pooling Sub-station, under Transmission System Associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS)- Part A in Northern Region and Southern Region.
	3.	173/TT/2018	PGCIL	Petition for approval of transmission tariff for Asset I - STATCOM System (+/-) 300 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection / controller etc at Rourkela Sub-station and Asset II - STATCOM System (+/-) 200 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system and STATCOM protection / controller etc at Jeypore Sub-station under Eastern Region Strengthening Scheme XI (ERSS-XI)
	4.	175/TT/2018	PGCIL	Petition or determination of transmission tariff from anticipated DOCO to 31.3.2019 for 8 Nos Transmission assets under North Eastern Region Strengthening Scheme-VII (NERSS-VII) for 2014-19 Tariff Block Period in North-Eastern Region
	5.	181/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Main SCADA EMS System (05 assets) under

			project Expansion/ Upgradation of SCADA/ EMS System of SLDCs of Eastern Region.
6.	182/TT/2018	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset 1- 400 kV, 125 MVAR Bus Reactor at Bina (DOCO-16.3.2016) under Installation of Bus Reactor & ICT in Western Region
7.	194/TT/2018	PGCIL	Determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For the assets of Transmission System associated with Mundra Ultra Mega Power Project? a. covered in CERC order dated 01.12.2014 in Petition no. 72/TT/2012 b. covered in CERC order dated 15.10.2015 in Petition no. 296/TT/2013 c. covered in CERC order dated 31.12.2015 in Petition no. 101/TT/2014 d. covered in CERC order dated 15.03.2016 in Petition no. 57/TT/2013
8.	200/TT/2018	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Transmission System under NRTSS in Northern Region consisting of Asset-I: 125 MVAR Bus Reactor at Jaipur South (1.1.2013) ,Asset-II : 400 kV Bhiwani Jind TL along with associated bays plus 1 nos. 500 MVA, 400/220 kV ICT-I and associated bays at Jind Sub-station (1.4.2013), Asset-III: 400/220 kV 500 MVA ICT-II along with associated 400/220 kV bays at Jind Sub-station and one 220 kV Line bays (1.10.2013), and Asset-IV: 1 No. of 400 kV,125 MVAR Bus Reactor at Jind Sub-station alongwith associated bays(1.10.2013).
9.	234/TT/2018	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For (1):LILO of Circuit-1 of 400 kV D/C Bareilly-Mandola Line at Meerut Sub-station (2): LILO of Circuit-2 of 400 kV D/C Bareilly-Mandola Line at Meerut Sub-station 3): 765 kV Bays for Bhiwani-Moga Line at Bhiwani Sub-station;765 kV 240 MVAR Bus Reactor-I alongwith associated bays at Bhiwani sub-station;765/400 kV 1000 MVA ICT-I alongwith associated bays at Bhiwani Sub-station; 02 Nos.400 kV Bays for Hisar-Bahadurgarh at Bhiwani Sub-station (4): LILO of Hisar-Bawana at Bhiwani alongwith 2 No.400 kV Bays at Bhiwani Sub-station (5): 765 kV bays for Jattikalan-Bhiwani Line at Bhiwani Sub-station (6): 765 kV S/C Meerut-Bhiwani Line alongwith associated bays at Meerut and Bhiwani and 765 kV,240 MVAR Line Reactor at Bhiwani Sub-station (7): 765/400 kV,1000 MVA ICT-II alongwith associated bays at Bhiwani Sub-station (8): 765 kV 240 MVAR Bus Reactor-II alongwith associated bays at Bhiwani Sub-station and (9):400/220 kV Ballabgarh Sub-station (re-alignment works) under 765 kV System for Central Part of Northern Grid-Part III.
10.	235/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 2 Nos 765 kV line Bays alongwith 2 Nos. 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 Nos 765 kV line Bays alongwith 2 Nos. 330 MVAR Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station TL (TBCB) under Sub-station Extensions for Transmission system associated with Vindhyachal-V Project of NTPC (Part-B) for tariff block 2014-19 period.
11.	238/TT/2018	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For Asset I: Balance portion of 400 kV D/C Baripada - Jamshedpur (DVC) transmission Line along with bay at Jamshedpur , Asset II: Reconductring of circuit-II of 400 kV Siliguri-Purnea D/C line under Eastern Region Strengthening Scheme-I for Eastern Region.
12.	240/TT/2018	PGCIL	Petition for interim true up of transmission tariff from actual DOCO to 31.3.2019 for 5 Nos of Assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B in Northern Region.
13.	80/TT/2016	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 KV Srinagar Sub-station as per order dated 31 January 2013 in Petition No. 133/MP/2012.
14	81/TT/2016	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for the financial

				years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 kV Srinagar-Srinagar PH line as per order dated 31 January 2013 in Petition number 133/ MP/2012
	15.	38/RP/2018 alongwith I.A.No.93/2018	PGCIL	Petition for review and modification of the order dated 20.7.2018 in Petition No. 116/TT/201(Interlocutory application seeking interim direction) (On admission)
	16.	39/RP/2018	PGCIL	Petition for review and modification of the order dated 20.7.2018 in Petition No. 64/TT/2018. . (On admission)
	17.	43/RP/2018 alongwith I.A.No.92/2018	PGCIL	Petition for review and modification of the order dated 9.7.2018 in Petition No. 215/TT/2016 (Interlocutory application for condonation of delay.(On admission)
	18.	46/RP/2018	PGCIL	Petition for review and modification of the order dated 9.10.2018 in Petition No. 1912/TT/2017(On admission)
31.1.2019 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	291/MP/2018	WCR	Petition under Section 79(1)(c) and 79(1)(h) of Electricity Act 2003 and CERC Open Access Regulations 2008 and CERC Inter-State Transmission Regulation 2009, for Deviation Settlement Account. (On admission)
	2.	292/MP/2018	GPL	Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents, National Load Despatch Centre and the State Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs. . (On admission)
	3.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.04.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. . (On admission)
	4.	294/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (On admission)
	5.	263/MP/2018	ENN-ENN	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by Respondents. (On admission)
	6.	327/MP/2018 alongwith I.A.No.87/2018	DIL	Petition under 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum no. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited (Interlocutory application for claiming compensation on account of occurrence of 'Change in Law' events.) (On admission)
	7.	333/MP/2018	ECR	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 6.3 A and 6.3 B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding the validity of the Commercial Operations Date of Units I and II of its generating station as declared by Bhartiya Rail Bijlee Company Limited(On

			admission)
8.	180/MP/2018	SEL	Section 79(1)(f) of the Electricity Act, 2003 (b) Clause 3.11 read with Clause 4.5 of the MNRE Guidelines for implementation of Scheme for selection of 3000 MW Grid Connected Solar PV Power Projects under Phase-II, Batch-II, Tranch-I for State Specific Bundling Scheme read with (c) Article 11 (Force Majeure) and Article 16.3 (Dispute Resolution) of the Power Purchase Agreements dated 02.08.2016 executed between Solar Power Developers of Suzlon Energy Ltd. being (i) Aalok Solarfarms Ltd. (ii) Abha Solarfarms Ltd. (iii) Shreyas Solarfarms Ltd. and (iv) Heramba Renewables Ltd. with NTPC Limited (On admission)
9.	237/MP/2017 alongwith I.A.No.11/2018	SEL	Petition preferred under Section 94 (1)(f) of the Electricity Act, 2003 read with Regulation 111 and 116 of Central Electricity Regulatory Commission (Conduct of Business Regulations),1999 for seeking extension of time prescribed for implementation of the Order dated 5 January, 2016 in Petition No. 420/MP/2014 in the matter of Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC. and for seeking relief to specific provisions of the aforementioned Order.
10.	284/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli respectively for compensation due to Changes in Law
11.	8/MP/2014	EMCO	Petition for evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.
12.	289/MP/2018	MBPL	Petition invoking Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking payment of capacity charges and transmission charges as per the applicable provisions of the PPAs dated 18.1.2014 and 20.1.2014
13.	264/MP/2018	KSKMPL	Petition under Section 79 (1) (c), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 against the Respondent No.1 challenging the Notice dated 1.8..2018 for termination of the Transmission Services Agreement executed with the Petitioner
14.	319/RC/2018	POSOCO	Petition for automatic generation control implementation in India.
15.	250/RC/2018	MPPL	Petition for the regulatory compliance on account of change of name and further necessary changes in documents held in the name of Mittal Processors Private Limited to Kreate Energy (I) Private Limited under Section 17(3) of the Electricity Act read with Regulation 7(t) of Grant of Trading License Regulations, 2009.
16.	27/MP/2018 alongwith I.A.Nos.8,99/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner herein i.e. Krishna Windfarms Developers Private Limited and Solar Energy Corporation of India Limited.
17.	265/MP/2018 alongwith I.A.No.80/2018	GBHPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018. The same is in direct contravention of the final Order passed in Petition No. 190/MP/2016 dated 31.5.2018.

Sd/-

